

fence Services, 1954-55 and the Audit Report, 1956. [Placed in Library. See No. S-609/56.]

APPROPRIATION ACCOUNTS OF RAILWAYS
AND AUDIT REPORT.

Shri B. K. Bhagat: On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of each of the Appropriation Accounts, Part I, Part II, Block Accounts Balance Sheets and Profits and Loss Accounts for the year 1954-55 and the Audit Report, 1956 of Railways. [Placed in Library. See Nos. S-610 to 613/56.]

REPORT OF CENTRAL SILK BOARD

Shri Hathi: On behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1955 to 31st March, 1956, in pursuance of an assurance given on the 29th July, 1952. [Placed in Library. See No. S-614/56.]

STATEMENT RE REPORTS BY VARIOUS
EXPERTS ON KOSI PROJECT

Shri Hathi: I beg to lay on the Table a copy of the statement regarding reports by various experts on the technical soundness of the Kosi Project (1953) Scheme. [Placed in Library. See No. S-615/56.]

STATEMENT RE POINTS RAISED DURING
BUDGET DEBATE

Shri Hathi: I beg to lay on the Table a copy of the statement giving information on certain points raised during the Budget Debate on the 2nd and 3rd April, 1956 and not covered by the replies given by the Minister and Deputy Minister of Irrigation and Power. [See Appendix V, annexure No. 130].

MINUTES OF RULES COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to lay on the Table, a copy of the minutes of the sittings of the Rules Committee held on the 13th, 14th and 21st December, 1956.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th December, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th December, 1956, in the Indian Medical Council Bill, 1956.'

Clause 2

1. That at page 1, line 17—
omit "comprised in the States."

Clause 3

2. That at page 2, line 22—
after "each State" insert:
"other than a Union Territory".

3. That at page 2—
for lines 25 to 27, substitute:

"(b) one member from each University to be elected from amongst the members of the medical faculty of the University by members of the Senate of the University or in case the University has no Senate, by members of the Court;"

4. That at page 2, line 37—
for "six members" substitute
"eight members".

5. That at pages 2 and 3—
omit lines 39 to 42 and 1 to 6
respectively.

6. That at page 3, line 7—
for "The Chairman and Vice-Chairman" substitute "The President and Vice-President".

[Secretary]

Clause 4

7. That at page 3—

for lines 12 to 14, substitute:

“4. (1) An election under clause (b), clause (c) or clause (d) of sub-section (1) of section 3 shall be conducted by the Central Government in accordance with such rules as may be made by it in this behalf, and any rules so made may provide that pending the preparation of the Indian Medical Register in accordance with the provisions of this Act, the members referred to in clause (d) of sub-section (1) of section 3 may be nominated by the Central Government instead of being elected as provided therein.”

Clause 7

8. That at page 3, line 30—

for “The Chairman or Vice-Chairman” substitute “the President or Vice-President”.

Clause 9

9. That at page 4, lines 32 and 33—

for “The Chairman or Vice-Chairman” substitute “the President or Vice-President”.

Clause 10

10. That at page 4—

(i) line 36, for “the Chairman and Vice-Chairman” substitute “the President and Vice-President”;

(ii) lines 40 and 41—

for “the Chairman and Vice-Chairman” substitute “the President and Vice President”.

Clause 12

11. That at page 5, line 22—

omit “may apply to, or”.

Clause 13

12. That at page 6—

for lines 18 to 22, substitute:

“(3) The medical qualifications granted by medical institutions outside India which are included in Part II of the Third Schedule shall also be recognised medical qualifications for the purposes of this Act, but no person possessing any such qualification shall be entitled to enrolment on any State Medical Register unless he is a citizen of India and has undergone such practical training after obtaining that qualification as may be required by the rules or regulations in force in the country or State granting the qualification, or if he has not undergone any practical training in that country or State, he has undergone such practical training as may be prescribed”.

Clause 14

13. That at page 6, line 38—

after “Central Government” insert:

“after consultation with the Council”.

14. That at page 7, line 6—

for “and for so long as they continue to do such work” substitute “and shall be limited to the period specified in this behalf by the Central Government by general or special order”.

Clause 18

15. That at page 8—

(i) lines 4 and 5, for “the Chairman” substitute “the President”; and

(ii) line 9, for “the Chairman” substitute “the President”.

Clause 20

16. That at page 9, line 7—

for "and" occurring for the second time substitute "or".

Clause 33

17. That at page 12, lines 24 and 26—

for "the Chairman and Vice-Chairman" substitute "the President and Vice-President".

The First Schedule

18. That at page 14, lines 29 to 33—

- (i) "East Punjab State Medical Faculty. Licentiate in Medicine and Surgery."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1956, agreed without any amendment to the Representation of the People (Miscellaneous Provisions) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 18th December, 1956."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1956, agreed without any amendment to the

omit "This qualification shall be a recognised medical qualification only when granted after the 20th May, 1952".

19. That at page 14, lines 58 to 61—

omit "This shall be recognised medical qualification only when granted after the 1st April, 1954."

The Third Schedule

20. That at page 18—

after line 43, insert:

L.M.S., East Punjab.. This qualification shall be a recognised one only when granted on or after the 15th August, 1947, to a person other than any person referred to in the entry relating to East Punjab State Medical Faculty in the First schedule, provided he had passed the pre-medical examination."

Kerala State Legislature (Delegation of Powers) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of

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rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 7 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Second Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir I lay on the Table the following Bills passed by the House of Parliament during the cur-

rent session and assented to by the President during the last week:

- (1) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956.
- (2) The Industries (Development and Regulation) Amendment Bill, 1956.
- (3) The Representation of the People (Fourth Amendment) Bill, 1956.
- (4) The Hindu Marriage (Amendment) Bill, 1956.

ESTIMATES COMMITTEE

THIRTY-NINTH AND FORTY-FIRST TO
FORTY-THIRD REPORTS

श्री ब० गो० मेहता (गोहिलवाड़): अध्यक्ष महोदय, मैं प्राक्कनन समिति की निम्नलिखित रिपोर्टें पेश करता हूँ :-

(१) प्रतिरक्षा मंत्रालय-भारत इन्वैक्यू-निक्स (ग्राइवेट) लिमिटेड-के बारे में उनतालीसवीं रिपोर्टें ।

(२) संचार मंत्रालय-एयर इंडिया इंटरनेशनल कारपोरेशन के बारे में इक-तालीसवीं रिपोर्टें ।

(३) सामुदायिक विकास मंत्रालय (सामुदायिक परियोजना प्रवर्धन) के बारे में बयालीसवीं रिपोर्टें-भाग ३ ।

(४) संचार मंत्रालय-इंडियन एयरलाइंस कारपोरेशन के बारे में तैंतालीसवीं रिपोर्टें ।

COMMITTEE ON SUBORDINATE
LEGISLATION

SIXTH REPORT

Shri N. C. Chatterjee (Hooghly): I beg to present the Sixth Report of the Committee on Subordinate Legislation.